**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL. BENCH AT MUMBAI COMPANY SCHEME PETITION NO. 275 OF 2017** IN **COMPANY SCHEME APPLICATION NO. 50 OF 2017** (HIGH COURT TRANSFERRED COMNPANY SUMMONS FOR DIRECTION (L) NO. 778OF 2016) IN THE MATTER OF SECTION 230 to 232 OF THE COMPANIES ACT, 2013 "POWER TO COMPROMISE OR MAKE ARRANGEMENTS WITH CREDITORS AND **MEMBERS**" (See Rule 3 of the Companies (Compromises, Arrangements and Amalgamation) Rules, 2016) AND IN THE MATTER OF SUNFLOWER INVESTMENTS & TEXTILES LIMITED (PETITIONER) Having its registered office at Neville House, J. N. Heredia Marg, Ballard Estate, Mumbai 400 001, Maharashtra

Sunflower Investments & Textiles Limited

... Petitioner/Transferor Company 2

## **Called for Hearing**

Ms. Debashree Dey i/b Desai & Diwanji, Advocate for the Petitioner Company.

Coram: Shri B.S.V Prakash Kumar, Hon'ble Member (J)

Shri V. Nallasenapathy, Member (T)

Date: 20 April 2017

## MINUTES OF ORDER

- 1. Petition admitted.
- 2. Petition fixed for hearing on 14 June 2017.
- 3. Learned Advocate for the Petitioner states that in pursuance to order dated 16 February 2017 passed in the Company Scheme Application No. 50 of 2017 ("Order"), the meeting of the equity shareholders and preference shareholders of the Petitioner was convened, on Monday, 27 March 2017 at 12.00 a.m. and 1.00 p.m. respectively, at Wadia International Centre, C-1, PandurangBudhkar Marg, Worli, Mumbai-400 025, for the purpose of considering, and if though fit, approving, with or out without modification, the Composite Scheme of Arrangement between NowrosjeeWadia& Sons Ltd. (hereinafter referred to as ("Transferee Company"), N.W. Exports Limited (hereinafter referred to as (hereinafter referred to as

"Transferor Company 1") and Sunflower Investments & Textiles Limited (hereinafter referred to as "Petitioner Company" Transferor Company 2") (Transferor Company 1 and Transferor Company 2 are hereinafter collectively referred to as "Transferor Companies") and their respective shareholders (hereinafter referred to as "Scheme"). In the said meeting, the Scheme was unanimously approved by the equity shareholders and the preference shareholders. The chairman of the meeting submitted his report recording the voting results vide his report dated 30 March 2017.

- 4. The Advocate for the Petitioner further submits that, as directed by this Hon'ble Tribunal, notices have been served on the Regional Director, Western Region, Registrar of Companies, Official Liquidator and Income Tax Authority. As directed by this Hon'ble Tribunal, notices have also been served on the debenture holder of the Petitioner Company. However, as on the date of the Order, the Petitioner Company didhave any creditors, therefore the question of issuing notices to the creditors did not arise.
- 5. At least 10 clear days before the hearing of the Petition, the Petitioner to publish notice of hearing in 2 local newspapers, i,e. 'Free Press Journal' in English language and its translation in 'Navshakti' in Marathi Language, both having circulation in Mumbai, Maharashtra, as per Rule 16 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
- The Petitioner Company will file affidavit confirming publication of the advertisement 3 days before the next date of hearing.

Sd/-V. Nallasenapathy, Member (T)

## Sd/-B.S.V Prakash Kumar, Member (J)

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